## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 46/(MAH)/2011

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES: Prudence Maynard & Ors.

V/s.

Mundra Corporate Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Ms. FERESHIE SETHNA

Mr. ADHIRAJ MALHOTRA

Mr. ADHIRAJ MALHOTRA

Abhishek Mishre Adv. For Petitioner).

Resp. No. 1-7, 10

15-16, 18 619

Abhinneh Kherr Adv. fa

CONTD. 2

## ORDER

## TCP 46/397-398/NCLT/MB/MAH/2011

- 1. Learned Representative of both the sides are present.
- From the side of the Petitioner a chart is placed on record about the "status of the proceedings" particularly the service of notice to Respondent. In this regard as per the chart some of the replies of the Respondent are on record.
- However, the Petitioner is willing to serve the notice to the Respondent No. 6
  namely Mrs. Rajashree Shankar Krishnadas, stated to be living in the same
  building hence to be served by hand, so that the next date of hearing can be
  intimated.
- Under the circumstances, the prayer of the Petitioner is granted, so that the notice by hand can be served to the aforesaid Respondent. Notice can be served on or before 11.08.2017.
- It is also transpired from the record that an Order is passed by Hon'ble High Court on 11.04.2017 wherein a reference of CP 177 of 2007 has been made.
- Registry is directed to locate the file and tag the file along with this Petition and place on the next hearing.
- 7. Matter is listed for hearing on **07.09.2017**.

Sd/-

Ravikumar Duraisamy Member (Technical) Sd/-

M.K. Shrawat Member (Judicial)

Dated: 26.07.2017.